

(c) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMA-GOUDA) (a) The financial assistance (gross budgetary support) provided to Coal India Ltd. by the Government during the years 1989-90 and 1990-91 was Rs. 1040.00 crores and Rs. 600.00 crores respectively.

(b) and (c). The quantum of financial assistance to be provided to Coal India Ltd. by the Government during the Eighth Five Year Plan period (1992-97) is yet to be finalised.

[*Translation*]

Mining Leases Granted to CCI

4659. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of MINES be pleased to state:

(a) the number of mining leases for lime stone granted to the Cement Corporation of India Ltd. in Chittorgarh (Rajasthan);

(b) when were these mining leases obtained by the CCI;

(c) whether the CCI has started mining work there;

(d) if so, the extent of mining work undertaken by the CCI and the income earned therefrom during each of the last three years; and

(e) if not, the reasons therefor; and

(f) the loss incurred by the CCI as a result thereof and the payment made as lease during each of the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) and (b). Two, Sir. The details are as follows:

Lease No. 1 over an area of 987 hectares in Maira and Sitaramji Ka Kheda villages, granted for 20 years with effect from 8.7.1982.

Lease No. 2 over an area of 436.25 hectares in Maira and Bamnia villages, granted for 20 years with effect from 26.2.1983.

(c) No, Sir.

(d) Does not arise in view of reply to part (c) above.

(e) The aforesaid mining leases were obtained by CCI to provide feedstock for their proposed 300 tonnes per day cement plant, which could not be taken up so far due to funds constraints. Therefore, the mining leases have not been operated upon till date.

(f) The expenditure incurred, consequent upon obtaining the aforesaid leases has been only towards exploration work and no losses have been incurred. The details of payment made year-wise towards dead rent and land tax for the leases during the last three years are as follows:

<i>Lease No. 1</i>	8.7.88 to 7.7.89	Rs. 2,35,065.95
	8.7.89 to 7.7.90	Rs. 1,18,440.00
	8.7.90 to 7.7.91	Rs. 1,03,635.00
	8.7.91 to 7.1.92	Rs. 59,220.00

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	<i>Lease No. 2</i>	26.2.88 to 25.2.88	Rs. 26,175.00	
		26.2.89 to 25.2.90	Rs. 52,350.00	
		26.2.90 to 25.2.91	Rs.52,350.00	
		26.2.91 to 25.2.92	Rs. 26,175.00	

[English]

Control of Floods in Dibrugarh, Assam

4660. SHRI RATILAL KALIDAS VARMA: Will the Minister of WATER RESOURCES be pleased to state.

(a) the details of the flood control projects approved by the Union Government for Dibrugarh, Assam during the last three years;

(b) whether any master plan has been prepared to protect Dibrugarh from the fury of the Brahmaputra floods; and

(c) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) One flood control project upstream of Dibrugarh town costing Rs. 10.74 crores has been technically approved for protection of Nagahooli Majon area.

(b) and (c). No Master Plan for protection of Dibrugarh town has been prepared by Brahmaputra Board but their Master Plan of main Brahmaputra river identifies the strengthening of the existing Dibrugarh town protection works.

[Translation]

Mineral Deposits in Forest Areas

4661. SHRI M.G. REDDY: Will the Minister of MINES be pleased to state:

(a) whether most of the mineral deposits in the country are located in the forest areas;

(b) if so, the details thereof; and

(c) the steps taken/being taken for exploration of these minerals in the forests?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV) (a) Minerals generally occur in remote and inaccessible areas including forest areas.

(b) Classification of mineral deposits in forest and non-forest areas has not been done.

(c) Exploration of mineral deposits in both forest and non-forests areas is being carried out systematically.

Setting up of Steel Plants with Foreign Collaboration

4663. SHRI RABI RAY: Will the Minister of STEEL be pleased to state:

(a) whether the Union Government have taken any decision on setting up of new steel plants in Public Sector;

(b) whether the State Governments have been granted permission to negotiate with foreign companies/NRIs for setting up of steel plants in their respective States;